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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1567/94

Dt. of Decision : 19-08-97

P.Chandrasekhar Reddy

.. Applicant.

Vs

1. The Chief Post Master General,
A.P.Circle, Hyderabad.
2. The Post Master General,
Southern Region, Kurnool.
3. The Superintendent RMS 'TP'
Division, Tirupathi.

.. Respondents.

Counsel for the applicant : Mr.K.S.R.Anjaneyulu

Mr.N.Padeswara Rao for

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.Subramanyam for Mr.K.S.R.Anjaneyulu, learned counsel for the applicant and Mr.V.Rajeswara Rao, for Mr.N.V.Ramana, learned counsel for the respondents.

2. This OA is filed for the following relief:-

"In view of the facts submitted at para-4 above, the applicant humbly prays the Honourable Tribunal to call --- the file resting with the case and direct the respondents to consider and cause promotion or the ---

BCR Scheme with retrospective effect when his next junior was promoted and pass such other order or orders as deem fit and proper in the circumstances of the case."

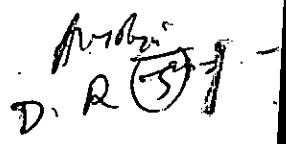
3. When the OA was taken up for hearing the learned counsel for the respondents submitted that the applicant has been promoted to the HSG-II under BCR Scheme as per his request. This has also been confirmed by the learned counsel for the applicant. Hence the OA has become infructuous. Hence the OA is disposed of as infructuous. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)

19.8.97


(R.RANGARAJAN)
MEMBER(ADMN.)

Dated : The 19th August, 1997.
(Dictated in the Open Court)


D. R (S) J


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~~16/9/97~~
19/9/97
(A)

TYPED BY
COMP. RED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL HIGHER COURT

THE HON'BLE SHRI R. RANGARAJAN : (M) (a)

AND

THE HON'BLE SHRI B.S. JAI PARMESHWAR :
(M) (J)

Dated: 19-8-97

ORDER/JUDGEMENT

M./R.A./C.A.NO.

in

C.A.NO.

1567/94.

Admitted and Interim Directions
Issued.

Allowed

Disposed of with as infractions Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

28 AUG 1997
NAY

हैदराबाद न्यायालय
HYDERABAD BENCH